

आयकर अपीलीय अधिकरण "बी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "B" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI WASEEM AHMED, AM
AND SHRI PARTHA SARATHI CHAUDHURY, JM

आयकर अपील सं. / ITA No.1364/PUN/2017

निर्धारण वर्ष / Assessment Year : 2009-10

Ramrao Dhondiba Pimple
Plot No.2, Pimple Sadan,
Kasarwadi, Pune – 411 034.
PAN : AARPP7671H.

.....अपीलार्थी / Appellant

बनाम / V/s.

The Income Tax Officer,
Ward 8(3), Pune.

.....प्रत्यर्थी / Respondent

Assessee by : None.
Revenue by : Shri Sudhendu Das.

सुनवाई की तारीख / Date of Hearing : 29.01.2021
घोषणा की तारीख / Date of Pronouncement : 22.02.2021

आदेश / ORDER

PER BENCH :

The appeal filed by the assessee is directed against the order of the Id. Commissioner of Income Tax (Appeals) – 9, Pune dated 24.03.2017 for the Assessment Year 2009-10.

2. Before us, the assessee filed a letter dated 28.01.2021 seeking permission to withdraw the appeal on the ground that the issue involved in this appeal stands settled under the Vivad Se Vishwas Scheme, 2020 and the said application is in process and is waiting for acceptance of the same. The assessee did not get Form 3 from the Respondent. The assessee is ready to

withdraw the appeal under the circumstances if a conditional order is passed to that effect.

3. The Ld. DR has no objection in case the assessee wishes to withdraw the appeal.

4. In view of the request made by the assessee, we permit the assessee to withdraw the appeal. However, if the Respondent Department disapproves the application of the assessee filed under Vivad se Vishwas Scheme, the assessee is at liberty to file an application to restore the appeal before this Tribunal.

5. In the result, **the appeal of the assessee is dismissed as withdrawn.**

Order pronounced on 22nd day of February, 2021.

Sd/-
(WASEEM AHMED)

लेखा सदस्य/ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 22nd February, 2021.

SB

Sd/-
(PARTHA SARATHI CHAUDHURY)

न्यायिक सदस्य/JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals)-9, Pune
4. The Pr. CIT-5, Pune
5. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण, "बी" बेंच,
पुणे / DR, ITAT, "B" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	29.01.2021	Sr.PS/PS
2	Draft placed before author	29.01.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		